

ITEM NO.7

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 2382/2023

MOHINI GUPTA & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

WITH

Crl.A. No. 2383/2023 (II)

Date : 12-01-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr Sudhanshu Prakash, Adv.
Ms. Vipasha Singh , AOR
Ms Geetanjali Bedi, Adv.

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Yagyavalkiya Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Gautam Das, AOR
Mr. Gautam Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 2382/2023

Respondent nos.1 and 2 are duly represented.

Contd...

Item no.7

Ld. Counsel for the appellant is granted four weeks' time to take appropriate steps in respect of respondent no.3(dead).

Service is complete on respondent no.4 but none has entered appearance.

Crl.A. No. 2383/2023

Ld. Counsel for the appellant is granted four weeks' time to take appropriate steps in respect of appellant no.1(dead).

Respondent nos.1 and 2 are duly represented.

Service is complete on respondent nos. 3 to 5 but none has entered appearance.

Original records have been received from High Court as well as Trial Court.

List again on 22.2.2024.

H. SHASHIDHARA SHETTY
Registrar